


24

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 19.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 223/16	TP 83/17	For hearing	433(e)/ 433(f)	Krystal Integrated Services Pvt. Ltd. Vs Indiaonline Express Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	MEDHA RAO 7411520971	KRYSTAL	

ORDER

Counsel for Petitioner is present. She reported that notice could not be served on Corporate Debtor by hand as nobody was ready to receive the notice and she requested that notice to be ordered to the Corporate Debtor by RPAD. She is directed to file memo giving details that notice could not be served on Corporate Debtor by hand. Issue fresh notice to Corporate Debtor. Registry to prepare notice; Counsel to collect the notice and send by RPAD. List it on 12.03.2018.


Member (T)


Member (J)